

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2364
ANSWERED ON:09.08.2010
IWDP DPAP RECLAMATION OF WASTE LAND
Jawale Shri Haribhau Madhav

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the area of land reclaimed from the waste and barren land by implementation of the Integrated Wastelands Development Programme (IWDP), Drought Prone Area Programme (DPAP) and Desert Development Programme (DDP) in the country during each of the last three years, State-wise;
- (b) the area of waste and barren land still lying unutilised and the reasons therefor;
- (c) whether the Government has received requests/proposals from NGOs for utilizing of these lands;
- (d) if so, the details thereof including Maharashtra, State-wise; and
- (e) the action taken by the Government thereon?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

- (a) The Statewise area covered under the Integrated Wastelands Development Programme (IWDP), Drought Prone Areas Programme (DPAP) and Desert Development Programme (DDP) in the country during last three years is at Annexure-I.
- (b) The area of waste and barren land, as per the Wastelands Atlas of India, 2010 published by Department of Land Resources, Ministry of Rural Development and National Remote Sensing Centre, Hyderabad, is 47.23 million hectare. One of the reasons for the waste and barren land still lying unutilized is the fact that some of such lands like rocky/ snow covered/ steep slopes, etc. are unculturable. As the extent of culturable waste and barren land is substantial, its development is being taken up in a phased manner.
- (c): No Sir.
- (d) & (e): Questions do not arise.